

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:AT HYDERABAD.

M.A.No. 108 of 1990

in

G.A.No.108 of 1990

Date of Order: 6-3-90.

Between:-

N.P.Sivaprasad Naidu and 16 others. ...Petitioners.

and

1. The Union of India, rep. by its Secretary to Government  
Ministry of Home Affairs, and 2 others.

...Respondents.

FOR THE APPLICANTS : Mr.N.Rammohan Rao, Advocate.

FOR THE RESPONDENTS : Mr.E.Madan Mohan Rao, Addl.CGSC.

CORAM: THE HON'BLE MR.B.N.JAYASIMHA: VICE CHAIRMAN.  
THE HON'BLE MR.D.SURYA RAO: MEMBER:(JUDL)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Shri Ram Mohan Rao has filed this M.A. to direct the respondents not to fill up the vacancies of statistical Assistant pending the disposal of the main case.

We do not think that this direction be issued at this stage. We, however, direct that any appointment made will be Subject to the result of the case and respondents will make this clear in the promotions orders that may be issued for filling up the posts of statistical assistants to the promotees.

M.A. is accordingly disposed of.

*S. Venkateswaran*  
DEPUTY REGISTRAR (A)

76/3/90

COURT CLERK.

TO:

1. The Secretary to Government, (Union of India) Ministry of Home Affairs
2. Registrar General, India Census Commissioner 2/4 Mansingh Road, New Delhi.
3. The Director of Census operations, A.P.Sadhana Buildings, Hyderabad.
4. One copy to Mr.N.Ram Mohan Rao, Addl.CGSC, 714 Brindavan Apartments, Niloufer hospital road, Red Hills, Hyderabad-500 004.
5. One copy to Mr.E.Madan Mohan Rao, Addl.CGSC, C.A.T, Hyderabad.
6. One spare copy.

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the personnel so appointed against the temporary posts would be retrenched due to reduction in establishment consequent on the completion of the schemes. The Government also relaxed conditions of Recruitment Rules for making appointments against the temporary posts and to fill up the posts through the permissible channels like through Staff Selection Commission/Employment Exchanges etc. It is submitted that the posts which continues beyond the main Census period will have to be filled up on regular basis in accordance with the statutory recruitment rules notified for various posts.

5. It is submitted that the post of Computer in the pay scale of Rs.1200-2040 is a Group-C Non-Ministerial (Technical) post. As per statutory Recruitment Rules notified for the said post in the Gazette of India Issue dt. 22.12.1973, the method of recruitment was by promotion 50%; transfer 25% and direct recruitment 25%. Assistant Compiler in the pay scale of Rs.110-180 (pre-revised) with three years regular service were eligible for promotion. For direct recruitment candidates possessing degree of a recognised university with Mathematics or Economics as a subject of Graduation were eligible. The said Recruitment Rules were amended in 1979 vide Registrar General's notification No.3/3/78-Ad.I dt.9.4.79. According to the amended rules, there was no provision in Recruitment Rules for direct recruitment to the post of Computer. The method of recruitment was by promotion 75% and the remaining 25% by transfer failing which by promotion. However, during 1984 the common recruitment rules for the post of Computer in respect of the office of the Registrar General, India as well as all the offices of the Director of Census

सहायक निदेशक उन्नाणा कम्पिंग  
Asst. Director of Census Operations  
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